

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 31

CP 1050/MB/2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **29.04.2024**

NAME OF THE PARTIES: NAGPUR NAGARIK SAHAKARI BANK
LTD V/s SHRI PRASHANT KISANRAO
BORELE

Section 95(1) OF THE Insolvency And Bankruptcy Code, 2016

ORDER

1. Mr. Ashish Darne, Ld. Counsel for the Applicant present.
2. The Resolution Plan in the case of Latakisan Infra Private Limited(Principal Borrower/Corporate Debtor) has still not come before us, wherein the Ld. Counsel for the Financial Creditor submits that there is a clause in the plan that once the plan is approved, the personal guarantors will be released.
3. List this matter on 10.06.2024.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)